

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.M.P. No. 6359/2002 in Criminal Appeal No. 718/2002

PYARA SINGH

Appellant (s)

VERSUS

STATE OF RAJASTHAN

Respondent (s)

(for bail)

Date : 25/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Appellant (s) Mr. Naresh Kaushik, Adv.
Mr. Narendra K. Roy, Adv.
Ms. Shilpa Chohan, Adv.
Mrs Lalita Kaushik, Adv.

For Respondent (s) Ms. Sandhya Goswami, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

The application for suspension of sentence is allowed.

It is directed that during the pendency of the appeal the appellant shall be released on bail on his furnishing personal bond in an amount of RS. 20,000/- (Twenty Thousand only) with two solvent sureties in an amount of Rs.10,000/- (Ten Thousand only) each for his appearance before this Court or as directed by this Court. The bail bond shall be furnished to the satisfaction of the Trial Court.

.SP1
.....L.....T.....J

(Ajay Kr. Jain)
Court Master

(Radha R. Bhatia)
Court Master